

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“SMC” BENCH, AGRA**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER &  
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

**ITA No. 188/Agr/2024  
(Assessment Year 2012-13)**

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| <b>Raj Kumar Khare</b><br>Gali No.03, Bhullanpura<br>Shitla Mata Mandir,<br>Haripur, Guna – 4733001 (MP) | Vs. | <b>ITO, Guna</b><br>Income Tax Office<br>Cantt.<br>Guna 473001 |
| स्थायीलेखासं./जीआइआरसं./PAN/GIR No:CJKPK-9572-L  |     |  |
| Appellant  | ..  | Respondent   |

|                 |                                   |
|-----------------|-----------------------------------|
| Appellant by :  | Sh. Prarthana Jalan, CA           |
| Respondent by : | Sh.Shailendra Shrivastava, Sr. DR |

|                       |            |
|-----------------------|------------|
| Date of Hearing       | 10.02.2025 |
| Date of Pronouncement | 10.02.2025 |

**ORDER**

**PER SATBEER SINGH GODARA, JM:**

This assessee is in further appeal before us against the order of NFAC, Delhi DIN and Order No. ITBA/NFAC/S/250/2023-24/1062815339(1) dated 18.03.2024 in the matter of an assessment framed by Ld. AO u/s 143(3) r.w.s 147 of the Income-tax Act, 1961, hereinafter referred to as the ‘Act’.

2. The Ld. AR stated that the assessee has opted to settle the dispute under Direct Tax Vivad Se Vishwas Scheme, 2024 and accordingly, the

assessee seeks withdrawal of the appeal. The relevant forms have been placed on record. The revenue did not dispute the same.

3. Accepting the prayer of Ld. AR, the appeal is dismissed as withdrawn in above terms subject to all just exceptions.

Order pronounced in the open court on 10<sup>th</sup> February, 2025.

Sd/-  
(Manoj Kumar Aggarwal)  
ACCOUNTANT MEMBER

Sd/-  
(Satbeer Singh Godara)  
JUDICIAL MEMBER

Dated 10.02.2025

PS: Rohit

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT AGRA